- Empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency;
- Tighter immigration control;
- Effective border management through round the clock surveillance & patrolling on the borders;
- Establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment;
- Upgradation of Intelligence set up;
- Strengthening the coastal security.
- Amendments to the Unlawful Activities (Prevention) Act, 1967 in 2008 and 2012 to strengthen the punitive measures to combat terrorism.
- The creation of the National Investigation Agency under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in its Schedule.
- Establishment of the National Intelligence Grid (NATGRID) with an intention to link data bases for collecting actionable intelligence to combat terrorism and internal security threats.
- Amendments to the Prevention of Money Laundering Act in 2009 to *inter alia,* include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.
- Raising of the issues of Cross-Border Terrorism in all its manifestations including its financing in various multi-lateral and bilateral fora as part of India's zero tolerance policy towards terrorism.

Upgrading Chhattisgarh to Category A under MPF Scheme

†1887. DR. BHUSHAN LAL JANGDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of the fact that Chhattisgarh is a highly naxal-infested region, Government will consider upgrading B category central assistance to A category assistance under Modernisation of Police Forces (MPF) Scheme; and

†Original notice of the question was received in Hindi.

(b) whether it is possible that Central Government will provide entire support to the State for raising its resources considering the fact that the police force of the State has gone up from 22549 to 68354 after State's formation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) There is no proposal to shift the state Chhattisgarh from category B to category A. The increase in financial support under the MPF Scheme due to increase in police force is taken into account while releasing funds under MPF. Accordingly for the year 2015-16, total fund released to the Chhattisgarh state was ₹ 14.24 crore, including ₹ 6.80 crore under contingency fund and supplementary fund of ₹ 1.80 crore.

So far as Chhattisgarh State is concerned, there is no proposal to shift the state to category A or to increase financial support under the MPF Scheme. MPF Scheme is a 'core' scheme and a part of National Development Agenda and funding pattern is as per the decision by the Government after considering the report of the Sub-Group of Chief Ministers on Rationalization of Centrally Sponsored Scheme constituted by the NITI Aayog. For the year 2015-16, total fund released to the Chhattisgarh state was ₹ 14.24 crore, including ₹ 6.80 crore under contingency fund and supplementary fund of ₹ 1.80 crore.

Fake offer for paramilitary jobs

†1888. SHRI LAL SINH VADODIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of cases of looting money in name of providing jobs in paramilitary forces have come to light;

(b) if so, whether Government has taken any action in these cases so far; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) No such information is maintained Centrally. However, Central Reserve Police Force (CRPF) has reported three cases and in one case the person has been punished with compulsory retirement. Central Industrial Police Force (CISF) has reported three cases, Assam Rifles has reported three cases of conviction and BSF has reported eleven cases out of which punishment has been served in ten cases. ITBP has also received complaints from unsuccessful candidates that they have received an appointment letter *vide* which they have been advised to deposit some amount in bank account prior to joining as training charges. The

†Original notice of the question was received in Hindi.